

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No.383 of 2020

IN THE MATTER OF:

Bharat Heavy Electricals Ltd.

.....Appellant

Vs.

**Mr. Ravi Shankar Devarakonda
Liquidator of M/s Coastal Projects Ltd.**

.....Respondent

Present :

For Appellant: Mr. Punit Tyagi, Ms. Swastika, Advocates

For Respondents: Ms. Samiksha Godiyal, Advocate

O R D E R

04.03.2020 - Heard Learned Counsel for both sides. Delay of 12 days is condoned. I.A. No. 1008/2020 stands disposed of.

In the Appeal – Issue Notice.

Learned Advocate Ms. Samiksha Godiyal appears on behalf of Respondent / Liquidator. Formal service of Notice is dispensed with. Respondent to file reply within two weeks. Rejoinder may be filed within a week thereafter.

.....contd.

List the appeal for 'admission'(after notice) on **13th April, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/m

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